

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
BENCH ALLAHABAD

(THIS THE 13th DAY OF AUGUST, 2010)

Hon'ble Mr. S.N. Shukla, Member (A)

Original Application No.953 of 2005
(U/S 19, Administrative Tribunal Act, 1985)

Ajeet Kumar Son of Late Radha Mohan, Posted as Pharmacist (Compunder) 169, Bn. Group Centre, Central Reserve Police Force, Campus-Old Air Port Pandila, Post Office- Ismileganj, District Allahabad, U.P..

..... *Applicant*
Versus

1. Union of India through the Secretary, Home Ministry, New Delhi.
2. Director of General Police, Central Reserve Police Force, C.G.O. Complex, Lodhi Road, New Delhi 110003.
3. Additional D.I.G.P., Group Centre C.R.P.F Old Airport, Pandila, Phaphamau Post Office Ismileganj, District Allahabad, U.P.
4. Commandant, 169, Bn. Group Centre, Campus C.R.P.F. Old Airport, Pandila, Phaphamau, Post Office Ismileganj District Allahabad, U.P.
5. Sampada Adhikari, Group Centre, Central Reserve Police Force, Old Airport, Pandila, Phaphatmau, Post Office Ismileganj District Allahabad, U.P

..... *Respondents*

Present for Applicant : Shri M.L. Srivastava

Present for Respondents : Shri S.N. Chatterji

ORDER

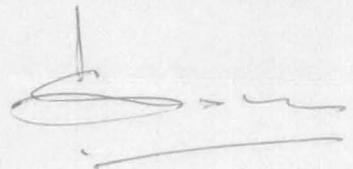
(Delivered by Hon'ble Mr. S.N. Shukla- AM)

This OA has been filed seeking following relief/s :

- (i) A writ order or direction in the nature of certiorari quashing the impugned orders dated 30.5.2005, 25.7.2005 and 27.7.2005 annexures No.8,11 and 12 to this application.
- (ii) A writ order or direction in the nature of mandamus commanding the respondents not interfere peacefully residing to the applicant in govt. residential house No.122(type2) G.C., C.R.P.F. Allahabad U.P.
- (iii) Any other writ, order or direction as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

2. The facts of the case are that the applicant was allotted residential accommodation initially on temporary basis and the allotment was extended from time to time again on temporary basis. At the some point in time, the respondents decided that the applicant does not deserve to be extended this benefit any longer and accordingly order were issued for vacation of the said premises which have been challenged in this OA. Shri S.N.Chatterji, learned counsel for the respondents made a statement that with afflux of time situation has changed. In view of the changed situation and in view of the fact that the applicant is now posted at Allahabad and that he is entitled to accommodation of even a higher grade, the department does not intend to contest this OA any longer and that the department will have no objection to the applicant continuing to occupy the accommodation in his possession.

2. In view of the categorical statement made by learned counsel for the respondents this OA is finally disposed of as allowed. Impugned orders dated 30.5.2005 (Annexure-A-8), 25.7.2005 (Annexure-A11) and 27.7.2005 (Annexure-A-12) have become irrelevant and infructuous and according held as inefficacies. No costs.



Member-A

RKM/